

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)

0194-2506262-(S)

NOTIFICATION

Srinagar, the 25th August, 2020

S.O 269 -Whereas, on 14-5-2020, Police arrested three terrorists of LeT outfit namely Sajad Ahmad Gojree S/O Bashir Ahmad Gojree, (2) Yasir Ahmad Sheikh S/O Ghulam Hassan Sheikh, (3) Junaid Farooq Dar S/O Farooq Ahmad Dar all residents of Khanpora Baramulla, near Khanpora Bridge, Baramulla; and

2. Whereas, during their personal search three hand grenades (one from each) were recovered from the possession of the accused persons; and

2. Whereas, Case FIR No. 55/2020 U/S 18,20 ULA (P) Act, came to be registered in Police Station Baramulla and investigation was set into motion; and

3. Whereas, during investigation site plan of place of occurrence and seizure memo of recovered hand grenades was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

4. Whereas, during further course of investigation it was revealed that the accused persons were members of banned organization of LeT outfit; and

5. Whereas, during the investigation it was also established that the accused were conspiring to commit terrorist act by targeting security forces and Police; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No.	Name of the Accused	Offence
1.	Sajad Ahmad Gojree S/O Bashir Ahmad Gojree R/O Khanpora	18,20 ULA (P) Act.
2.	Yasir Ahmad Sheikh S/O Ghulam Hassan Sheikh R/O Khanpora	
3.	Junaid Farooq Dar S/O Farooq Ahmad Dar R/O Khanpora	

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,20 ULA (P) Act, in the case FIR No. 55/2020 of Police Station Baramulla.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

Dated:- 25-08-2020

No:-Home/Pros/76/S/2020/

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.